

Courts show the way

Time for govts to act on heatwave protection

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The National Human Rights Commission (NHRC) on Thursday reinforced this call to action, writing to 11 states, urging pre-emptive measures to prevent avoidable deaths. By framing heatwaves as a human rights issue, the NHRC has expanded the climate conversation beyond weather forecasts and infrastructure into the realm of dignity and justice. It rightly asserts that ignoring the suffering of the poor during such disasters amounts to systemic neglect. Adding to this chorus is the Rajasthan High Court, which took suo motu cognisance of the crisis. It rebuked the state government, stating that "citizens cannot be treated as cattle." Its sharp words highlight the callousness with which heat-related deaths are often brushed aside and reinforce the need for accountability.

These directives together form a moral and constitutional indictment of administrative indifference. They also create a framework for long-term planning — where climate adaptation must be tied to governance reform, health equity and basic infrastructure. Courts have done their part. The question now is: will governments finally act?

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NHRC notice to Kerala govt. over lack of facilities to support prisoners' education

Ishita Mishra

NEW DELHI

The National Human Rights Commission (NHRC) on Friday issued a notice to the Kerala government regarding complaints that it has not provided the infrastructure and manpower needed to allow prisoners in Kerala jails to pursue their education.

Though a growing number of inmates, including those convicted of grave crimes, are choosing to turn their lives around by enrolling in regular or on-line educational courses while behind bars, prison



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authorities are struggling to support their efforts.

According to reports, Kerala prisons face severe staff shortages, and lack the dedicated devices and secure internet connection

needed for inmates who are willing to study online.

No monitoring system

It is being claimed that there is no monitoring system to ensure that the pri-

soners will use the internet only for educational purposes.

Another challenge is that some dangerous criminals are also trying to apply for regular courses as a devious tactic to obtain interim release to facilitate travel outside the prison.

Observing that this is a violation of the human rights of prisoners who intend to pursue educational programmes and courses, the Commission has issued a notice to the Director General of Prisons, Government of Kerala, calling for a detailed report in the matter, within four weeks.

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UGC sets up team to probe deaths of KIIT students

The Hindu Bureau

BHUBANESWAR/NEW DELHI

The Nepal government has called for a thorough investigation into the death of a Nepali student, Prisa Sah, 18, who was found dead in her hostel room on the campus of Bhubaneswar-based Kalinga Institute of Industrial Technology (KIIT) University on Thursday. The university had recently come under scrutiny following another suicide of a 20-year-old Nepali girl on February 16.

The University Grants Commission has constituted a fact-finding team to examine the circumstances surrounding the deaths. The National Human Rights Commission also has taken *suo motu* cognisance of the incident.

Meanwhile, the Ministry of External Affairs of India stated that India takes safety of international students "very seriously". The MEA assured that it is in close contact with Nepali authorities, the Odisha government, and KIIT management to ensure real-time coordination.

Those in distress can seek help at 011-40769002.

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Give 1 to 2 hours rest for workers in this heat, says Ponguleti

The Hindu Bureau
HYDERABAD

Amidst the sweltering heatwave conditions in Telangana, Revenue Minister Ponguleti Srinivasa Reddy directed Industries and Commerce department officials to instruct companies to adopt a rotation system by dividing workers – working in hot areas – into two units and giving them one or two hours of rest.

The State Labour department was directed to focus on providing medical resources such as ORS, drinking water, shelter and rest to solid waste management workers.

The instructions were given at a meeting held on Friday, chaired by the Revenue Minister with officials from 12 departments on heatwave conditions in the State, preparations to be taken, Heatwave Action Plan (HAP)-2025, ex gratia for heatwave deaths and other aspects.

Over a week ago, Union Labour Minister Mansukh Mandaviya said that the Ministry has written to Chief Secretaries and adminis-

**Companies told to
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trators on the need to issue directions to employers, construction companies, and industries to put in place necessary steps to mitigate the adverse effects of extreme heatwave conditions on workers. Besides, the National Human Rights Commission (NHRC) on Thursday asked 11 States, including Telangana, to take immediate pre-emptive measures to protect vulnerable people, especially those from poorer communities.

The Revenue Minister said that 588 of the 612 mandals in Telangana were classified as heatwave-affected mandals. The government has declared heatwaves, sunstrokes and sunburns as a 'State-Specific Disaster'. It has also enhanced the ex gratia provided to families of heatwave victims from ₹50,000 to ₹4 lakh.



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NHRC: Take steps to protect the vulnerable from heatwave

PRESS TRUST OF INDIA

New Delhi, May 2: In view of soaring temperatures in several parts of the country, the National Human Rights Commission (NHRC) has asked 11 states, including Odisha, to take “immediate preemptive measures” to protect the vulnerable sections of society, who are at a risk of suffering heat-related illnesses.

The apex rights body, in a statement issued Thursday, highlighted data from the National Crime Records Bureau (NCRB) about the “reported death of 3,798 persons between 2018 to 2022 due to heat and sun strokes”, and emphasised the urgent need for “integrated and inclusive measures”.

The NHRC, in its letter sent

to chief secretaries of Punjab, Haryana, Uttar Pradesh, Bihar, Jharkhand, West Bengal, Odisha, Andhra Pradesh, Telangana, Maharashtra, and Rajasthan, called for provisioning of shelters, supply of relief material, amendment of working hours and availability of standard procedures for treating heat-related illnesses.

These states have been asked to “submit action-taken reports” to protect the lives of those vulnerable to heatwaves, especially the economically weaker ones, as per the existing SOPs or guidelines issued by the National Disaster Management Authority (NDMA) to mitigate the impact of heatwaves, it said.

In view of the heatwaves during summer, particularly in

the northern, central and western parts of the country, the NHRC has asked the 11 states to take immediate preemptive measures to protect the outdoor workers, the elderly, children and the homeless, who are at risk due to lack of adequate shelter and resources.

In its communication to the states, the rights panel has reiterated the guidelines of the NDMA to mitigate the impacts of heatwaves.

These guidelines include establishing and implementing SOPs for treating heat-related ailments and treatment protocols; activating public spaces such as schools, Anganwadi centres, and community halls with adequate ventilation, fans, drinking water, and basic medical supplies.

जांच रिपोर्ट दाखिल करने के लिए एसपी को मानवाधिकार आयोग ने दिया निर्देश

संवाद सहयोगी, जागरण, कटक : बोलगढ़ थाना में गैर कानूनी तौर पर 8 से 10 जनवरी वर्ष 2024 तक रोक कर रखना। फिर शारीरिक एवं मानसिक यातना देने की घटना को लेकर राज्य मानव अधिकार आयोग में दायर मामले को आयोग ने गंभीरता के साथ लिया है। मामले की सुनवाई करते हुए राज्य मानवाधिकार आयोग ने रिपोर्ट तलब किया है।

शिकायत की जांच कर अगली सुनवाई से पहले रिपोर्ट दाखिल करने के लिए खुर्दा एसपी को आयोग ने निर्देश दिया है। आयोग के अध्यक्ष शत्रुघ्न पुजारी को लेकर गठित खंडपीठ अरुण कुमार परिडा, दिलीप कुमार परिडा और अविनाश परिडा की ओर से दायर याचिका की एकत्र सुनवाई करते हुए ऐसा निर्देश प्रदान किया है।

आगामी 25 जून को मामले की अगली सुनवाई के लिए तारीख तय की गई है। आवेदनकारी की ओर से यह दर्शाया गया है कि, 8 जनवरी वर्ष 2024 को एक झूठा मामले के आधार पर बोलगढ़ थाना पुलिस मामले दर्ज करते हुए तीन आवेदनकारियों को थाने में ले



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गया था। वहां पर गैरकानूनी तौर पर उन्हें रोक कर रखा। फिर उन्हें शारीरिक और मानसिक तौर पर यातना दी गई। बिना किसी कुसूर के आवेदनकारियों को गिरफ्तार

कर पुलिस कोर्ट चालान करते हुए जेल भी भेज दिया था। यह देखने के बाद मानसिक सदमे के कारण पहले दो आवेदनकारियों के पिता दिल के दौर से जान गवाया। फिर तीसरी आवेदनकारी के दादाजी 30 अप्रैल 2024 को दिल के दौर से जान गवाया। ऐसे में मानवाधिकार उल्लंघन होने घटना में बोलगढ़ थाना के तत्कालीन आईआईसी और एसआई के खिलाफ सख्त कार्रवाई करने के साथ-साथ पीड़ितों को मुआवजा प्रदान करने के लिए यह मामला दर्ज की गई है। आवेदनकारियों की ओर से वकील शिव शंकर मोहंती मामला संचालन कर रहे हैं।

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<https://www.tribuneindia.com/news/editorials/courts-show-the-way/#:~:text=In%20Beat%20The%20Heatwave%20And,%2C%20but%20life%2Dthreatening%20events>.

Editorial

Updated At : 02:05 AM May 03, 2025 IST

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The National Human Rights Commission (NHRC) on Thursday reinforced this call to action, writing to 11 states, urging pre-emptive measures to prevent avoidable deaths. By framing heatwaves as a human rights issue, the NHRC has expanded the climate conversation beyond weather forecasts and infrastructure into the realm of dignity and justice. It rightly asserts that ignoring the suffering of the poor during such disasters amounts to systemic neglect. Adding to this chorus is the Rajasthan High Court, which took suo motu cognisance of the crisis. It rebuked the state government, stating that “citizens cannot be treated as cattle.” Its sharp words highlight the callousness with which heat-related deaths are often brushed aside and reinforce the need for accountability.

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National Herald

NHRC asks 11 states to take 'preemptive measures' to protect vulnerable people from heat

NHRC says guidelines of NDMA to mitigate the impacts of heat waves

<https://www.nationalheraldindia.com/environment/nhrc-asks-11-states-to-take-preemptive-measures-to-protect-vulnerable-people-from-heat>

PTI | Published: 02 May 2025, 10:11 AM

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The National Human Rights Commission, in a statement issued on Thursday, 1 May, highlighted data from the National Crime Records Bureau (NCRB) about the "reported deaths of 3,798 persons between 2018 to 2022 due to heat and sun strokes", and emphasised the urgent need for "integrated and inclusive measures".

The NHRC, in its letter sent to chief secretaries of Punjab, Haryana, Uttar Pradesh, Bihar, Jharkhand, West Bengal, Odisha, Andhra Pradesh, Telangana, Maharashtra, and Rajasthan, called for provisioning of shelters, supply of relief material, amendment of working hours and availability of standard procedures for treating heat-related illnesses.

These states have been asked to "submit action taken reports" to protect the lives of those vulnerable to heat waves, especially the economically weaker ones, as per the existing standard operating procedures or guidelines issued by the National Disaster Management Authority (NDMA) to mitigate the impact of heat waves, it said.

In view of the heatwaves during summer, particularly in the northern, central and western parts of the country, the NHRC has "asked the eleven states to take immediate preemptive measures to protect the vulnerable people, especially economically weaker sections, outdoor workers, the elderly, children and the homeless, who are at risk due to lack of adequate shelter and resources," the rights panel said.

In its communication to the states, the NHRC has reiterated the guidelines of the NDMA to mitigate the impacts of heat waves.

These guidelines include establishing and implementing standard procedures for treating heat-related illnesses and treatment protocols; activating public spaces such as schools, 'anganwadi' centres, and community halls with adequate ventilation, fans, drinking water, and basic medical supplies.

Supplying fans, cool roof materials, and ORS sachets to families in informal settlements and labour colonies, and amending working hours, providing shaded rest zones, hydration support, and encouraging use of protective clothing are among the guidelines.

Times Now Marathi

Heat Wave: उष्णतेच्या लाटेचा सामना करण्यासाठी काय उपाय योजना केल्या? मानवाधिकार आयोगाचे महाराष्ट्रासह 11 राज्यांना पत्र

India News: राज्यांमधील विद्यमान नियमावली किंवा NDMA मार्गदर्शक तत्वांनुसार उष्णतेच्या लाटेचा सामना करण्यासाठी केलेल्या उपायांचा अहवाल सादर करण्याची सूचना मानवाधिकार आयोगाने केल्या आहेत.

<https://marathi.timesnownews.com/news/heat-wave-in-india-nhrc-asks-what-precaution-takes-by-11-states-including-maharashtra-article-151549974>

Authored by:Sunil Desale | Updated May 2, 2025, 15:47 IST

Heat Wave: यंदाच्या वर्षी तापमानाने उच्चांक गाठला आहे. अनेक शहरांमध्ये तापमानात णोठी वाढ पहायला मिळत आहे. उन्हाळ्यात, विशेषतः देशाच्या उत्तर, मध्य आणि पश्चिम भागात उष्णतेच्या लाटेची शक्यता लक्षात घेता, निवाऱ्याच्या अपुऱ्या सुविधा, संसाधनांच्या कमतरतेमुळे ज्या लोकांना त्याचा अधिक धोका आहे. अशा विशेषतः आर्थिकदृष्ट्या दुर्बल वर्गातील, घराबाहेर काम करणारे कामगार, वृद्ध, लहान मुले आणि बेघर लोकांच्या संरक्षणासाठी तत्काळ प्रतिबंधात्मक उपाययोजना करण्याचे निर्देश राष्ट्रीय मानवाधिकार आयोगाने (NHRC) 11 राज्यांना दिले आहेत.

2018 ते 2022 या कालावधीत कडक ऊन आणि उष्माघातामुळे 3,798 लोकांच्या मृत्यू झाल्याचे NCRB च्या डेटातून आढळल्याचे अधोरेखित करत आयोगाने त्यावर तातडीच्या एकात्मिक आणि सर्वसमावेशक उपाययोजना करण्याची गरज व्यक्त केली आहे.

आयोगाने यासंदर्भात पंजाब, हरियाणा, उत्तर प्रदेश, बिहार, झारखंड, पश्चिम बंगाल, ओडिशा, आंध्र प्रदेश, तेलंगणा, महाराष्ट्र आणि राजस्थानच्या मुख्य सचिवांना पत्र लिहून निवारा, मदत साहित्याचा पुरवठा, कामाच्या वेळांमध्ये बदल आणि उष्ण्यामुळे होणाऱ्या आजारांवर उपचार करण्यासाठी आवश्यक त्या सुविधा उपलब्ध करून देण्याची सूचना केली आहे.

राज्यांना पाठवलेल्या पत्रात आयोगाने उष्णतेच्या लाटेमुळे होणारा परिणाम कमी करण्यासाठी NDMA मार्गदर्शक तत्वांचे पालन केले जावे, याचा पुनरुच्चार केला आहे, त्यामध्ये पुढील गोष्टींचा समावेश आहे.

उष्ण्याशी-संबंधित आजारावर उपचारांसाठी मानक प्रक्रियांची आखणी आणि अंमलबजावणी करावी.

शाळा, अंगणवाडी केंद्र आणि कम्युनिटी हॉल अशांसारख्या सार्वजनिक जागी हवा खेळती राहण्याच्या, पंखे, पिण्याचे पाणी आणि मूलभूत वैद्यकीय पुरवठा अशा सोयींची तरतूद करावी.

अनौपचारिक वसाहती आणि कामगार वसाहतींमधील कुटुंबांना पंखे, छत थंड राहील असे साहित्य आणि ORS चे पाकीटे उपलब्ध करून द्याव्यात.

कामांच्या वेळांमध्ये बदल, सावलीत विश्रांती घेण्याजोगी जागा, पिण्याच्या पाण्याची सोय करावी तसेच उन्हापासून संरक्षण होईल, असे कपडे वापरण्यास प्रोत्साहन द्यावे.

विद्यमान मानक कार्यप्रणाली (SOPs) किंवा राष्ट्रीय आपत्ती व्यवस्थापन प्राधिकरणाने (NDMA) उष्णतेच्या लाटांचा प्रभाव कमी करण्यासाठी राज्यांना जारी केलेल्या मार्गदर्शक तत्वांनुसार उष्णतेच्या लाटेचा धोका असलेल्या लोकांच्या जीविताचे रक्षण करण्यासाठी कोणती पावले उचलण्यात आली आहेत, याचा अहवाल सादर करण्याचीही सूचना या राज्यांना करण्यात आली आहे.

Business Standard

NHRC notice to Kerala DG prisons over lack of help for inmates' education

Commission which observed that the content of the news report, if true, raise issues of violation of human rights of prisoners who intend to pursue educational programmes

https://www.business-standard.com/india-news/nhrc-notice-to-kerala-dg-prisons-over-lack-of-help-for-inmates-education-125050200659_1.html

Press Trust of India New Delhi

2 min read Last Updated : May 02 2025 | 2:35 PM IST

The NHRC on Friday said it has issued a notice to Kerala's director general of prisons over reports alleging "non-availability" of infrastructure and manpower to help inmates in pursuing education online.

"Another challenge is that some dangerous criminals are also now trying to apply for regular course as a devious tactic to get the interim release to facilitate travel outside the prison," the rights panel said in a statement quoting the reports.

The National Human Rights Commission (NHRC) has taken "suo motu cognisance of a media report highlighting the issue of non-availability of infrastructure and manpower to provide for the prisoners to pursue education in Kerala jails," it said.

"Reportedly, the growing number of inmates, including those convicted of grave crimes, are choosing to turn their lives around by enrolling in regular or online educational courses, but the authorities are struggling to support their efforts," the statement said The Commission has observed that the content of the news report, if true, raise issues of violation of human rights of prisoners who intend to pursue educational programmes or courses.

The NHRC has issued a notice to the director general of prisons, Kerala, seeking a detailed report in four weeks.

According to the media report, carried on April 25, the Kerala prison authorities are allegedly "facing severe staff shortage, lack of dedicated devices and secure internet connection for the inmates, willing to study online", the statement said.

Reportedly, there is no monitoring system to ensure that the prisoners will use the internet only for educational purposes, it said.

(Only the headline and picture of this report may have been reworked by the Business Standard staff; the rest of the content is auto-generated from a syndicated feed.)

The Hindu

NHRC issues notice to Kerala government on infra, manpower shortages foiling prisoners' education plans

Though many inmates want to enrol for regular and online education, Kerala prisons have severe staff shortages, lack the dedicated devices and secure connections needed for monitored study options

<https://www.thehindu.com/news/national/nhrc-issues-notice-to-kerala-government-on-infra-manpower-shortages-foiling-prisoners-education-plans/article69530674.ece>

Published - May 02, 2025 06:46 pm IST - NEW DELHI

Ishita Mishra

The NHRC issued a notice to the Kerala government on infrastructure, manpower shortages foiling prisoners' education plans.

The National Human Rights Commission (NHRC) on Friday issued a notice to the Kerala government regarding complaints that it has not provided the infrastructure and manpower needed to allow prisoners in Kerala jails to pursue their education.

Though a growing number of inmates, including those convicted of grave crimes, are choosing to turn their lives around by enrolling in regular or online educational courses while behind bars, prison authorities are struggling to support their efforts.

According to reports, Kerala prisons face severe staff shortages, and lack the dedicated devices and secure internet connection needed for inmates who are willing to study online. It is being claimed that there is no monitoring system to ensure that the prisoners will use the internet only for educational purposes. Another challenge is that some dangerous criminals are also trying to apply for regular courses as a devious tactic to obtain interim release to facilitate travel outside the prison.

Observing that this is a violation of the human rights of prisoners who intend to pursue educational programmes and courses, the Commission has issued a notice to the Director General of Prisons, Government of Kerala, calling for a detailed report in the matter, within four weeks.

Prameyanews

No education facility for aspirants in Kerala Jail: NHRC takes cognizance

<https://www.prameyanews.com/no-education-facility-for-aspirants-in-kerala-jail-nhrc-takes-cognizance->

Published By : Prasanta Dash | May 2, 2025 5:42 PM

Delhi, May 2: The National Human Rights (NHRC), India has taken suo motu cognizance of a media report highlighting the issue of non-availability of infrastructure and manpower to provide for the prisoners to pursue education in the Kerala jails.

Reportedly, the growing number of inmates, including those convicted of grave crimes, are choosing to turn their lives around by enrolling in regular or online educational courses, but the authorities are struggling to support their efforts.

The Commission has observed that the contents of the news report, if true, raise issues of violation of human rights of the prisoners who intend to pursue educational programmes/ courses. Therefore, the Commission has issued a notice to the Director General of Prisons, Government of Kerala, calling for a detailed report in the matter, within four weeks.

According to the media report, carried on 25th April, 2025, the Kerala prison authorities are facing severe staff shortage, lack of dedicated devices and secure internet connection for the inmates, willing to study online. Reportedly, there is no monitoring system to ensure that the prisoners will use the internet only for educational purposes. Another challenge is that some dangerous criminals are also now trying to apply for the regular course as a devious tactic to get the interim release to facilitate travel outside the prison.

Onmanorama

NHRC issues notice to Kerala DG prisons over 'non-availability' of manpower to help inmates pursue courses

<https://www.onmanorama.com/news/kerala/2025/05/02/nhrc-kerala-prison-education.html>

Onmanorama Staff | Published: May 02 , 2025 03:37 PM IST

1 minute Read

Bottom of Form

The National Human Rights Commission (NHRC) on Friday said that it has issued a notice to Kerala's Director General of prisons over reports alleging "non-availability" of infrastructure and manpower to help inmates in pursuing education online. The Director General of prisons has been instructed to submit a detailed report in four weeks.

The rights panel quoted the reports and said, "Another challenge is that some dangerous criminals are also now trying to apply for regular course as a devious tactic to get the interim release to facilitate travel outside the prison".

According to a PTI report, the NHRC has taken "suo motu cognisance" of a media report highlighting the non-availability of infrastructure and manpower to enable prisoners to pursue education in Kerala jails.

"Reportedly, the growing number of inmates, including those convicted of grave crimes, are choosing to turn their lives around by enrolling in regular or online educational courses, but the authorities are struggling to support their efforts," a statement from the Commission said.

According to a media report, carried on April 25, the Kerala prison authorities are allegedly facing severe staff shortage, lack of dedicated devices and secure internet connection for the inmates willing to study online. The NHRC has observed that the content of the news report, if true, raises issues of violation of human rights of prisoners who intend to pursue educational programmes or courses.

There is reportedly no monitoring system to ensure that the prisoners will use the internet only for educational purposes, the media report added.

Madhyamam

NHRC notice to Kerala DG prisons over prisoner education resources

<https://madhyamamonline.com/kerala/nhrc-notice-to-kerala-dg-prisons-over-prisoner-education-resources-1404756>

POSTED ON: 2 MAY 2025 3:44 PM UPDATED ON: 2 MAY 2025

New Delhi: The NHRC on Friday said it has issued a notice to Kerala's director general of prisons over reports alleging "non-availability" of infrastructure and manpower to help inmates in pursuing education online.

"Another challenge is that some dangerous criminals are also now trying to apply for regular course as a devious tactic to get the interim release to facilitate travel outside the prison," the rights panel said in a statement quoting the reports.

The National Human Rights Commission (NHRC) has taken "suo motu cognisance of a media report highlighting the issue of non-availability of infrastructure and manpower to provide for the prisoners to pursue education in Kerala jails," it said.

"Reportedly, the growing number of inmates, including those convicted of grave crimes, are choosing to turn their lives around by enrolling in regular or online educational courses, but the authorities are struggling to support their efforts," the statement said. The Commission has observed that the content of the news report, if true, raises issues of violation of human rights of prisoners who intend to pursue educational programmes or courses.

The NHRC has issued a notice to the director general of prisons, Kerala, requesting a comprehensive report within four weeks.

A media report published on April 25 highlighted concerns regarding Kerala prison authorities, alleging that they are "facing severe staff shortage, lack of dedicated devices and secure internet connection for the inmates, willing to study online," according to the statement.

Additionally, the report noted that there is currently no monitoring system in place to ensure that prisoners use the internet solely for educational purposes, it said.

(inputs from PTI)

Mathrubhumi

NHRC takes suo motu cognisance of educational infrastructure gaps in Kerala prisons

<https://english.mathrubhumi.com/news/kerala/nhrc-takes-suo-motu-cognisance-of-educational-infrastructure-gaps-in-kerala-prisons-gaatz5bp>

News Desk | 02 May 2025, 09:28 AM IST

Kerala's prison authorities are reportedly facing acute staff shortages, insufficient digital infrastructure, and an absence of secure internet access for inmates pursuing online studies

The National Human Rights Commission (NHRC) of India has taken suo motu cognisance of two separate incidents reported in the media, highlighting potential human rights violations — one concerning the lack of educational infrastructure for prisoners in Kerala, and the other involving the disappearance of a young girl in Bhopal, Madhya Pradesh.

In a press release, the Commission referred to a media report dated 25 April 2025, which shed light on the inadequate facilities and staffing within Kerala's prison system, hindering inmates' access to education.

With an increasing number of prisoners — including those convicted of serious offences — expressing a desire to reform through regular or online educational courses, the report underscored the state's struggle to support such efforts.

Kerala's prison authorities are reportedly facing acute staff shortages, insufficient digital infrastructure, and an absence of secure internet access for inmates pursuing online studies. Furthermore, there is currently no mechanism in place to monitor internet use within correctional facilities, raising security concerns.

Additionally, the report flagged the misuse of educational enrolment by some high-risk inmates, who allegedly exploit these opportunities as a pretext to seek temporary release from prison.

The NHRC has noted that, if accurate, the issues outlined in the report point to a violation of the human rights of inmates seeking self-improvement through education. Consequently, the Commission has issued a notice to the Director General of Prisons, Government of Kerala, requesting a comprehensive report within four weeks.

Dainik Bhaskar Hindi

New Delhi News: एनएचआरसी ने कैदियों को शैक्षिक पाठ्यक्रमों में आ रही दिक्कत का लिया संज्ञान

<https://www.bhaskarhindi.com/city/new-delhi/new-delhi-news-nhrc-took-cognizance-of-the-difficulties-faced-by-prisoners-in-educational-courses-1138018>

2 मई 2025

केरल के जेल महानिरीक्षक को 4 सप्ताह में रिपोर्ट देने का दिया निर्देश

कैदियों को शैक्षिक पाठ्यक्रमों में आ रही दिक्कत का लिया संज्ञान

New Delhi News. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने केरल की जेलों में बंद कैदियों को नियमित या ऑनलाइन शैक्षिक पाठ्यक्रमों में दाखिले में आ रही अड़चन संबंधी खबरों का स्वतः संज्ञान लिया है। एनएचआरसी ने केरल के जेल महानिदेशक को नोटिस जारी कर 4 सप्ताह में अपनी रिपोर्ट पेश करने का निर्देश दिया है।

केरल की जेलों में कैदियों को शिक्षा प्रदान करने के लिए बुनियादी ढांचे और जनशक्ति की अनुपलब्धता के मुद्दे को उजागर करने वाली एक मीडिया रिपोर्ट सामने आई है। इस रिपोर्ट में बताया गया है कि कैदियों की बढ़ती संख्या नियमित या ऑनलाइन शैक्षिक पाठ्यक्रमों में दाखिला लेकर अपने जीवन को बदलने का विकल्प चुन रही है, लेकिन उनको इसके लिए काफी संघर्ष करना पड़ रहा है। राष्ट्रीय मानवाधिकार आयोग ने पाया है कि यदि समाचार रिपोर्ट की सामग्री सत्य है, तो यह उन कैदियों के मानवाधिकारों के उल्लंघन का मुद्दा उठाती है जो शैक्षणिक पाठ्यक्रमों में भाग लेना चाहते हैं।

Janta Se Rishta

NHRC ने कैदियों को पाठ्यक्रम पूरा करने में मदद करने के लिए जनशक्ति की

<https://jantaserishta.com/local/kerala/nhrc-deploys-manpower-to-help-prisoners-complete-course-3989701>

SANTOSI TANDI 2 May 2025 4:30 PM

केरल Kerala : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को कहा कि उसने केरल के जेल महानिदेशक को उन रिपोर्टों पर नोटिस जारी किया है, जिनमें कैदियों को ऑनलाइन शिक्षा प्राप्त करने में मदद करने के लिए बुनियादी ढांचे और जनशक्ति की "अनुपलब्धता" का आरोप लगाया गया है। जेल महानिदेशक को चार सप्ताह में एक विस्तृत रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है। अधिकार पैनल ने रिपोर्टों का हवाला देते हुए कहा, "एक और चुनौती यह है कि कुछ खतरनाक अपराधी भी अब जेल से बाहर यात्रा की सुविधा के लिए अंतरिम रिहाई पाने के लिए एक कुटिल रणनीति के रूप में नियमित पाठ्यक्रम के लिए आवेदन करने की कोशिश कर रहे हैं"। पीटीआई की एक रिपोर्ट के अनुसार, एनएचआरसी ने केरल की जेलों में कैदियों को शिक्षा प्राप्त करने में सक्षम बनाने के लिए बुनियादी ढांचे और जनशक्ति की अनुपलब्धता को उजागर करने वाली एक मीडिया रिपोर्ट का "स्वतः संज्ञान" लिया है।

आयोग के एक बयान में कहा गया है, "कथित तौर पर, गंभीर अपराधों के दोषियों सहित कैदियों की बढ़ती संख्या नियमित या ऑनलाइन शैक्षिक पाठ्यक्रमों में दाखिला लेकर अपने जीवन को बदलने का विकल्प चुन रही है, लेकिन अधिकारी उनके प्रयासों का समर्थन करने के लिए संघर्ष कर रहे हैं।" 25 अप्रैल को प्रकाशित एक मीडिया रिपोर्ट के अनुसार, केरल जेल अधिकारियों को कथित तौर पर कर्मचारियों की भारी कमी, समर्पित उपकरणों की कमी और ऑनलाइन अध्ययन करने के इच्छुक कैदियों के लिए सुरक्षित इंटरनेट कनेक्शन की कमी का सामना करना पड़ रहा है। एनएचआरसी ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सत्य है, तो उन कैदियों के मानवाधिकारों के उल्लंघन का मुद्दा उठाती है जो शैक्षिक कार्यक्रमों या पाठ्यक्रमों को आगे बढ़ाने का इरादा रखते हैं। मीडिया रिपोर्ट में कहा गया है कि कथित तौर पर यह सुनिश्चित करने के लिए कोई निगरानी प्रणाली नहीं है कि कैदी इंटरनेट का उपयोग केवल शैक्षिक उद्देश्यों के लिए करेंगे।

IBC24

कैदियों की शिक्षा का मामला: एनएचआरसी ने केरल के जेल महानिदेशक को नोटिस जारी किया

<https://www.ibc24.in/country/prisoners-education-issue-nhrc-issues-notice-to-kerala-director-general-of-prisons-3054378.html>

Edited By :Bhasha

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नयी दिल्ली, दो मई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को कहा कि उसने केरल के जेल महानिदेशक को उन रिपोर्ट पर नोटिस जारी किया, जिसमें कैदियों को ऑनलाइन शिक्षा प्राप्त करने में मदद के लिए बुनियादी ढांचा एवं मानव संसाधन की “अनुपलब्धता” का आरोप लगाया गया है।

मानवाधिकार समिति ने मीडिया रिपोर्ट का हवाला देते हुए एक बयान में कहा, “एक और चुनौती यह है कि कुछ खतरनाक अपराधी अब जेल से बाहर निकलने के लिए अंतरिम राहत पाने की कुटिल रणनीति के तहत नियमित पाठ्यक्रम में आवेदन करने की कोशिश कर रहे हैं।”

रिपोर्ट में कहा गया है कि एनएचआरसी ने “केरल की जेलों में कैदियों को शिक्षा प्रदान करने के लिए बुनियादी ढांचे और मानव संसाधन की अनुपलब्धता के मुद्दे को उजागर करने वाली एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है।”

बयान में कहा गया है, “मीडिया रिपोर्ट के अनुसार, गंभीर अपराधों के दोषी सहित बड़ी संख्या में कैदी नियमित या ऑनलाइन शैक्षणिक पाठ्यक्रमों में दाखिला लेकर अपने जीवन को बदलने का विकल्प चुन रहे हैं, लेकिन अधिकारी उनके प्रयासों का समर्थन करने के लिए संघर्ष कर रहे हैं।”

आयोग ने कहा कि अगर समाचार रिपोर्ट की सामग्री सही है, तो यह उन कैदियों के मानवाधिकारों के उल्लंघन का मुद्दा उठाती है जो शैक्षणिक कार्यक्रम या पाठ्यक्रम करना चाहते हैं।

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पच्चीस अप्रैल को प्रकाशित मीडिया रिपोर्ट के अनुसार, केरल के जेल अधिकारियों को कथित तौर पर “कर्मचारियों की भारी कमी, संबंधित उपकरणों की कमी और ऑनलाइन अध्ययन के इच्छुक कैदियों के लिए सुरक्षित इंटरनेट कनेक्शन की कमी” का सामना करना पड़ रहा है।

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भाषा सुरभि नरेश

नरेश

Print

कैदियों की शिक्षा का मामला: एनएचआरसी ने केरल के जेल महानिदेशक को नोटिस जारी किया

<https://hindi.theprint.in/india/prisoners-education-case-nhrc-issues-notice-to-kerala-prisons-director-general/813676/>

भाषा | 2 May, 2025 04:18 pm IST नयी दिल्ली, दो मई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को कहा कि उसने केरल के जेल महानिदेशक को उन रिपोर्ट पर नोटिस जारी किया, जिसमें कैदियों को ऑनलाइन शिक्षा प्राप्त करने में मदद के लिए बुनियादी ढांचा एवं मानव संसाधन की “अनुपलब्धता” का आरोप लगाया गया है।

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भाषा सुरभि नरेश

नरेश

यह खबर ‘भाषा’ न्यूज़ एजेंसी से ‘ऑटो-फीड’ द्वारा ली गई है। इसके कंटेंट के लिए डिप्रिंट जिम्मेदार नहीं है।

Business Standard

Snake found in mid-day meal: Over 100 kids ill in Bihar, NHRC orders probe

Over 100 students fell ill after eating a mid-day meal allegedly contaminated by a dead snake in Mokama, Bihar, prompting an NHRC probe and demand for a report

https://www.business-standard.com/india-news/bihar-midday-meal-snake-in-food-nhrc-probe-mokama-students-ill-125050200430_1.html

Nandini Singh New Delhi | 3 min read Last Updated : May 02 2025 | 11:35 AM IST

More than 100 schoolchildren in Mokama, Bihar, reportedly fell ill after consuming a mid-day meal allegedly contaminated by a dead snake — removed from the food before serving. The National Human Rights Commission (NHRC) has taken suo motu cognisance of the incident and launched a formal investigation.

The incident took place on April 24 at Upkramit Madhya Vidyalaya in Mekra village, under the Mokama block of Patna district. According to local residents and parents, a snake accidentally fell into the cooking vessel during meal preparation. Though it was removed, the cook allegedly proceeded to serve the food to around 500 students.

Soon after eating, many children began vomiting and complained of dizziness, triggering panic across the village. Over two dozen students were rushed to Mokama's referral hospital, and two were taken to Barh sub-divisional hospital. However, doctors later reported no traces of poison in their systems.

In a statement, the NHRC said: "The commission has observed that the contents, if true, raise a serious issue of violation of the human rights of the students."

Punjab Kesari

मोकामा मिड-डे मील कांड: NHRC ने नीतीश सरकार और पटना SSP को भेजा नोटिस

<https://bihar.punjabkesari.in/bihar/news/nhrc-notice-bihar-government-2144985>

Edited By Ramanjot, Updated: 02 May, 2025 10:43 AM

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बिहार के मोकामा में सरकारी स्कूल में मिड-डे मील खाने के बाद 100 से ज्यादा बच्चों के बीमार होने के मामले में बड़ा कदम उठाया है।

पटना: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बिहार के मोकामा में सरकारी स्कूल में मिड-डे मील खाने के बाद 100 से ज्यादा बच्चों के बीमार होने के मामले में बड़ा कदम उठाया है। आयोग ने राज्य सरकार के मुख्य सचिव और पटना के वरिष्ठ पुलिस अधीक्षक (SSP) को नोटिस जारी कर दो हफ्ते के भीतर विस्तृत रिपोर्ट तलब की है।

सब्जी में निकला मरा हुआ सांप, फिर भी परोसा गया खाना!

NHRC ने यह कार्रवाई मीडिया रिपोर्ट्स के आधार पर की है। खबरों के मुताबिक, मोकामा के एक स्कूल में 24 अप्रैल को करीब 500 बच्चों को मध्याह्न भोजन दिया गया था। भोजन करने के तुरंत बाद बच्चों की तबीयत बिगड़ने लगी। सबसे चौंकाने वाली बात यह रही कि भोजन से पहले रसोइया ने सब्जी में मरे हुए सांप को देखा था, फिर भी वह भोजन बच्चों को परोस दिया गया।

बच्चों की हालत पर मांगी रिपोर्ट, दो हफ्ते की समयसीमा

आयोग ने कहा है कि यदि रिपोर्ट्स सही हैं, तो यह मामला बच्चों के मानवाधिकारों के सीधे उल्लंघन से जुड़ा है। रिपोर्ट में बच्चों की स्वास्थ्य स्थिति, इलाज की व्यवस्था, और प्रशासन की कार्रवाई की पूरी जानकारी शामिल करने के निर्देश दिए गए हैं।

ग्रामीणों का फूटा गुस्सा, सड़क जाम कर किया प्रदर्शन

घटना के बाद इलाके में तनाव फैल गया। बच्चों के बीमार पड़ने की खबर से नाराज ग्रामीणों ने सड़कों पर उतर कर प्रदर्शन किया और रास्ता जाम कर दिया। ग्रामीणों का आरोप है कि बच्चों ने भोजन में गड़बड़ी की जानकारी दी थी, फिर भी जबरन उन्हें खाना खिलाया गया।

अब नजरें सरकार के जवाब पर

एनएचआरसी ने स्पष्ट किया है कि यह मामला सिर्फ लापरवाही का नहीं, बल्कि बच्चों की जिंदगी से खिलवाड़ का है। अब सबकी निगाहें इस पर हैं कि राज्य सरकार और पटना पुलिस की तरफ से नोटिस का क्या जवाब दिया जाता है।

Times of India

Over 100 students fall sick after eating mid-day meal containing dead snake

<https://timesofindia.indiatimes.com/life-style/food-news/over-100-students-fall-sick-after-eating-mid-day-meal-containing-dead-snake/articleshow/120826991.cms>

TOI Lifestyle Desk / etimes.in / Updated: May 2, 2025, 19:04 IST

The idea of midday meals or lunch at schools is to provide essential nutrition to millions of children across India, improving health and learning outcomes. As per experts, it was found that balanced meals help fight malnutrition and support physical and cognitive development of growing kids. But recently, in an unfortunate incident more than 100 students fell sick in the northeastern town of Mokama after eating the school lunch. As per the National Human Rights Commission (NHRC) more than 100 students fell sick in the northeastern town of Mokama after eating the school meal last week. It was reported that the school cook served the food to about 500 children after removing a dead snake from it.

The NHRC has demanded local police to provide a “detailed” report of the incident within two weeks, which is expected to include the health status of the affected children, the NHRC statement said in a report.

For the unversed, the free school meals, known as the Mid-Day Meal, were first introduced for children from poor backgrounds in the southern city of Chennai (Madras) in 1925. It was introduced to combat hunger and boost school attendance.

The commission has observed that the contents, if true, raise a serious issue of violation of the human rights of the students.

As per experts, the most common health risk of consuming such contaminated food is bacterial contamination. Dead animals, including snakes, rapidly become breeding grounds for harmful bacteria such as Salmonella, Clostridium, and E. coli and these can cause severe food poisoning, with symptoms like vomiting, diarrhea, fever, and dehydration.

It is also said that as the snake decomposes, it releases putrefactive toxins. These can lead to toxic shock, especially if ingested in large quantities or by individuals with weak immunity. The venom can damage oral tissues and can cause ulcer. Some snakes carry parasites (like roundworms or flukes) that could contaminate food and lead to gastrointestinal or systemic infections.

Dainik Bhaskar

NHRC ने बिहार सरकार और पटना SSP को नोटिस भेजा:दो सप्ताह में जवाब मांगा गया, मिड डे मील खाने के बाद बीमार हुए थे बच्चे

<https://www.bhaskar.com/local/bihar/patna/news/nhrc-sent-notice-to-bihar-government-and-patna-ssp-bhaskar-latest-news-134950635.html>

पटना 5 घंटे पहले

मोकामा के मेकरा मध्य विद्यालय में मिड डे मील खाने के बाद करीब 100 बच्चे बीमार हो गए थे। इस मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राज्य सरकार और पटना एसएसपी को नोटिस जारी किया है।

एनएचआरसी ने कहा है कि 'ऐसी खबरें थी कि, रसोइये ने भोजन में से पहले मरे हुए सांप को अलग निकाल दिया, जिसके बाद भोजन बच्चों को परोसा गया था। बच्चों की स्वास्थ्य स्थिति के बारे में जानकारी भी शामिल होने की उम्मीद है। एनएचआरसी ने कहा कि 'मीडिया की खबरों पर स्वतः संज्ञान लिया है।

दो सप्ताह में देना होगा जवाब

एनएचआरसी ने बिहार सरकार के मुख्य सचिव और पटना के एसएसपी को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। परिजन ने आरोप लगाया था कि रसोइए ने सांप को निकालकर बोरे में डालकर फेंक दिया है। भोजन बच्चों को परोस दिया था। खाना खाने के बाद कई बच्चों को उल्टी आने लगी थी और चक्कर आने लगे थे। इसकी जानकारी मिलते ही परिजनों ने स्कूल के बाहर सड़क जाम कर हंगामा किया था।

प्रभारी प्रधानाध्यापक तीन दिनों पर छुट्टी पर थे

प्रभारी प्रधानाध्यापक संतोष कुमार ने कहा था कि वह तीन दिनों से छुट्टी पर हैं। स्कूली छात्र-छात्राओं के बेहोश होने की सूचना मिली, जिसका कारण खाने में सांप का होना बताया गया। दरअसल एक बच्चे का आंख लाल हो गया था, जिसे बिषहरी स्थान में नीम का नीर पिलाया गया था। तब तक खाने में सांप होने की अफवाह सभी बच्चों और गार्जियन के बीच फैल चुकी थी, तो सभी बच्चे वहां झाड़ू फूंक करवाने पहुंचने लगे।

इस दौरान ग्रामीण स्कूल के पास आकर हंगामा करने लगे थे। सड़क जाम कर दिया था। इस मामले में कुछ लोगों ने जानबूझकर तूल दिया है, जिनका उद्देश्य स्कूल प्रबंधन पर दबाव बनाना और आर्थिक लाभ से जुड़ा है।

रसोइया किरण देवी ने बताया था कि दलित होने के कारण स्कूल के दो रसोइयों को परेशान किया जाता है। हमें फांसी मंजूर हैं, लेकिन हम बच्चों को विषाक्त भोजन नहीं खिलाएंगे। कुछ गार्जियन स्कूल परिसर में अभद्रता भी किए।

ABP News

Bihar News: नीतीश सरकार के साथ-साथ पटना SSP को भी NHRC का नोटिस, जानें क्या है पूरा मामला

NHRC Notice: पटना के मोकामा इलाके में एक सरकारी स्कूल में मध्याह्न भोजन करने के बाद 100 से अधिक बच्चे बीमार पड़ गए थे. इस पर एनएचआरसी ने स्वतः संज्ञान लिया है.

<https://www.abplive.com/states/bihar/nhrc-issues-notice-to-nitish-kumar-government-and-patna-ssp-in-mokama-mid-day-meal-case-2936192>

By : पीटीआई- भाषा | Edited By: अजीत कुमार | Updated at : 02 May 2025 10:00 AM (IST)

NHRC Notice: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बिहार के पटना जिले के मोकामा इलाके में एक सरकारी स्कूल में कथित तौर पर मध्याह्न भोजन करने के बाद 100 से अधिक बच्चों के बीमार पड़ जाने की खबरों पर राज्य सरकार और पटना के वरिष्ठ पुलिस अधीक्षक (एसएसपी) को नोटिस जारी किया है. एनएचआरसी ने गुरुवार (01 मई, 2025) को एक बयान में कहा, "ऐसी खबरें थी कि, रसोइये ने भोजन में से पहले मरे हुए सांप को अलग निकाल दिया, जिसके बाद भोजन बच्चों को परोसा गया था."

इसमें कहा गया है कि मांगी गई रिपोर्ट में बच्चों की स्वास्थ्य स्थिति के बारे में जानकारी भी शामिल होने की उम्मीद है. एनएचआरसी ने कहा कि उसने "मीडिया की उन खबरों पर स्वतः संज्ञान लिया है जिनमें बताया गया कि 24 अप्रैल को बिहार में पटना के मोकामा इलाके में एक सरकारी स्कूल में मध्याह्न भोजन करने के बाद 100 से अधिक बच्चे बीमार पड़ गए."

दो सप्ताह में देना होगा जवाब

आयोग के मुताबिक, अगर खबर सही है तो यह छात्रों के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है. एनएचआरसी ने बिहार सरकार के मुख्य सचिव और पटना के एसएसपी को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है. मीडिया में 25 अप्रैल को आई खबरों के अनुसार, लगभग 500 बच्चों ने मध्याह्न भोजन किया था. बयान में कहा गया है, "मध्याह्न भोजन करने से बच्चों के बीमार पड़ने की खबर के बाद प्रदर्शनकारी ग्रामीणों ने सड़क अवरुद्ध कर दी."

बता दें कि घटना के दिन यह बात सामने आई थी कि बच्चों ने अपने परिजनों को बताया था कि मिड डे मील में परोसी जाने वाली सब्जी में सांप गिरा हुआ था. इसके बारे में बच्चों ने शिक्षकों और रसोइया को बताया भी था. इसके बावजूद उन्होंने डांट-डपट कर खाना खिला दिया था. खैर देखना होगा को नोटिस में क्या कुछ जवाब दिया जाता है.

Lalluram

राष्ट्रीय मानवाधिकार आयोग ने बिहार सरकार और पटना SSP को भेजा नोटिस, दो सप्ताह के अंदर देना होगा जवाब, जानें पूरा मामला?

<https://lalluram.com/national-human-rights-commission-sent-notice-to-bihar-government-and-patna-ssp/>

Sandeep Kumar | 02 May 2025, 11:21 AM बिहार

Bihar News: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बिहार के पटना जिले के मोकामा क्षेत्र में मिड-डे मील खाने के बाद 100 से अधिक बच्चों के बीमार पड़ने की घटना पर स्वतः संज्ञान लेते हुए बिहार सरकार के मुख्य सचिव और पटना के वरिष्ठ पुलिस अधीक्षक (SSP) को नोटिस जारी किया है। यह कार्रवाई मीडिया रिपोर्ट्स के आधार पर की गई है, जिसमें बताया गया कि मोकामा के एक स्कूल में मध्याह्न भोजन खाने के बाद बच्चों की तबीयत बिगड़ गई थी। आयोग ने इस मामले को मानवाधिकारों के उल्लंघन से जोड़ते हुए इसे गंभीरता से लिया है।

भोजन में गिर गया था विषैला जीव

बता दें कि 25 अप्रैल को पटना के मोकामा प्रखंड के मेकरा गांव में स्थित मध्य विद्यालय में जहरीला मध्याह्न भोजन खाने के बाद 100 से अधिक स्कूली बच्चे बीमार हो गए थे। बच्चों की तबीयत बिगड़ने के बाद स्कूल में समय से पहले उन्हें छुट्टी देकर शिक्षक फरार हो गए थे।

जानकारी के अनुसार मध्याह्न भोजन में विषैला जीव गिर गया था। इसे गंभीरता से नहीं लेकर बच्चों को भोजन करा दिया गया। भोजन खाने के बाद बच्चों की हालत बिगड़ने लगी, जिसके बाद मोकामा ट्रामा सेंटर में 150 के करीब बच्चों का उपचार किया गया। वहीं कई बच्चों के परिजन उन्हें निजी अस्पताल में इलाज कराने को लेकर चले गए।

दो हफ्ते में मांगी विस्तृत रिपोर्ट

आयोग ने इस मामले में बिहार के मुख्य सचिव और पटना के SSP को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। NHRC ने माना कि इस मामले में स्कूल अधिकारियों और संबंधित विभागों की ओर से लापरवाही बरती गई, जिसके कारण बच्चों का स्वास्थ्य प्रभावित हुआ। आयोग ने सरकार से यह भी पूछा है कि भविष्य में ऐसी घटनाओं को रोकने के लिए क्या कदम उठाए जा रहे हैं और दोषियों के खिलाफ अब तक क्या कार्रवाई की गई है।

NHRC को जवाब का इंतजार

आपको बता दें कि यह पहली बार नहीं है जब NHRC ने बिहार में मिड-डे मील से जुड़ी घटनाओं पर कार्रवाई की है। इससे पहले, पश्चिम चंपारण में 2024 में 150 बच्चों के बीमार पड़ने की घटना पर भी आयोग ने मुख्य सचिव को नोटिस जारी किया था। उस मामले में भी स्कूल अधिकारियों की लापरवाही को जिम्मेदार ठहराया गया था।

फिलहाल NHRC की ओर से जारी नोटिस के बाद बिहार सरकार और पटना पुलिस प्रशासन से जवाब का इंतजार है. यह घटना मिड-डे मील योजना के कार्यान्वयन और बच्चों की सुरक्षा को लेकर बिहार में प्रशासनिक व्यवस्था पर सवाल उठाती है.

Devdiscourse

NHRC Illuminates Human Rights Concerns in Kerala Prisons and Child Disappearance in Bhopal

The National Human Rights Commission (NHRC), India, addresses human rights issues in Kerala prisons due to inadequate educational support for inmates. They also intervene in a Bhopal case of a missing child, urging thorough investigations. These initiatives highlight systemic challenges in infrastructure and law enforcement across states.

<https://www.devdiscourse.com/article/headlines/3367187-nhrc-illuminates-human-rights-concerns-in-kerala-prisons-and-child-disappearance-in-bhopal>

Devdiscourse News Desk | Updated: 02-05-2025 14:27 IST | Created: 02-05-2025 14:27 IST

The National Human Rights Commission (NHRC) of India has raised alarms over a media report detailing deficiencies in educational infrastructure and staffing within Kerala's prison system. Despite a surge in inmates seeking education, authorities are unable to adequately support these aspirations due to resource shortages, posing serious human rights concerns.

The NHRC has demanded a comprehensive report from Kerala's Director General of Prisons, highlighting issues such as lack of monitoring and secure internet for online learning as reported on April 25, 2025. Additionally, tactics by some inmates to misuse educational programs for interim prison release were noted.

Separately, the NHRC has taken up a case involving the disappearance of a six-year-old girl in Bhopal. With suspicions of inadequate police investigation, the Commission has sought detailed reports from Madhya Pradesh's Chief Secretary and DGP, emphasizing the need for thorough and fair law enforcement action.

(With inputs from agencies.)

Jharkhand State News

NHRC takes cognizance of the police inaction in finding a missing girl from Bhopal

<https://jharkhandstatenews.com/article/top-stories/9482/nhrc-takes-cognizance-of-the-police-inaction-in-finding-a-missing-girl-from-bhopal>

Administrator

02 May 2025

The National Human Rights (NHRC), India has taken suo motu cognizance of a media report that even eighteen days after, a six-year-old girl went missing from an under-bridge in Koh-e-Fiza area in Bhopal, Madhya Pradesh, the Police have no answers.

Reportedly, the missing girl's homeless mother with eight children suspects the involvement of one of the relatives in the disappearance of her daughter, but the police is not conducting a fair investigation, and no arrests have been made in the matter to date.

Reportedly, this is not just one case of disappearance, as over 3,400 women and girls have gone missing in the State during the last three years, as per the data of the Madhya Pradesh police. Allegedly, the CCTV networks are patchy, rapid-response teams are missing in action, and there is no coordination between the units.

The Commission observed that the contents of the news report, if true, raise a serious issue of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Government of Madhya Pradesh, calling for a detailed report in the matter within two weeks. According to the media report, carried on 25th April, 2025, a drive under the name 'Operation Muskan' launched last year by the State police to rescue and rehabilitate the missing girls has not shown any results.

Navbharat Times

3 साल में हजारों महिलाएं और लड़कियां लापता... पुलिस की निष्क्रियता गंभीर चिंता का विषय: एनएचआरसी

<https://navbharattimes.indiatimes.com/state/madhya-pradesh/bhopal/thousands-of-women-and-girls-missing-in-3-years-police-inaction-matter-of-serious-concern-nhrc/articleshow/120820463.cms>

Edited by Somesh Sharma | टाइम्स न्यूज नेटवर्क 2 May 2025, 3:17 pm

MP News: राष्ट्रीय मानवाधिकार आयोग ने भोपाल में छह साल की बच्ची के लापता होने के मामले में पुलिस की निष्क्रियता पर स्वतः संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी किया है। पिछले तीन वर्षों में राज्य में 3400 से अधिक महिलाएं और लड़कियां लापता हुई हैं।

हाइलाइट्स

एमपी में लापता बच्चों के मामले में पुलिस की निष्क्रियता

राष्ट्रीय मानवाधिकार आयोग ने जताई चिंता

मामले पर लिया स्वतः संज्ञान

भोपाल: राष्ट्रीय मानवाधिकार आयोग यानि एनएचआरसी ने भोपाल में एक 6 साल की बच्ची के लापता होने के मामले में पुलिस की निष्क्रियता पर गंभीर चिंता जताई है। बच्ची 18 दिन पहले लापता हुई थी। आयोग ने इस मामले में स्वतः संज्ञान लिया है। एनएचआरसी का कहना है कि पुलिस ने अभी तक कोई ठोस कार्रवाई नहीं की है और निष्पक्ष जांच भी नहीं हो रही है।

आयोग ने यह भी कहा कि यह कोई अकेला मामला नहीं है। मध्य प्रदेश पुलिस के आंकड़ों के अनुसार, पिछले तीन सालों में राज्य में 3400 से ज़्यादा महिलाएं और लड़कियां लापता हुई हैं। सीसीटीवी नेटवर्क ठीक से काम नहीं कर रहा है, त्वरित प्रतिक्रिया दल गायब हैं। यहां तक की इकाइयों के बीच कोई तालमेल नहीं है। एनएचआरसी ने एमपी के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

अंडर ब्रिज से लापता हुई थी बच्ची

एनएचआरसी इंडिया ने कहा कि भोपाल के कोहेफिजा इलाके में एक अंडर-ब्रिज से छह साल की बच्ची के लापता होने के 18 दिन बाद भी पुलिस के पास कोई जवाब नहीं है। आयोग ने कहा कि बेघर मां जिसके आठ बच्चे हैं। उनको शक है कि उनकी बेटी के लापता होने में किसी रिश्तेदार का हाथ है। पर पुलिस निष्पक्ष जांच नहीं कर रही है और इस मामले में अभी तक कोई गिरफ्तारी नहीं हुई है। आयोग ने कहा कि मीडिया रिपोर्टों में जो बातें कही गई हैं, अगर वे सच हैं, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। आयोग ने इस मामले को गंभीरता से लिया है।

ऑपरेशन मुस्कान पर उठे सवाल

मीडिया रिपोर्टों के अनुसार, राज्य पुलिस द्वारा पिछले साल लापता लड़कियों को बचाने और पुनर्वास करने के लिए 'ऑपरेशन मुस्कान' नाम से एक अभियान शुरू किया गया था, लेकिन इसके कोई नतीजे नहीं निकले हैं। यह अभियान पूरी तरह से विफल रहा है। एनएचआरसी ने कहा कि पुलिस को इस मामले में तुरंत कार्रवाई करनी चाहिए और बच्ची को ढूंढने के लिए हर संभव प्रयास करना चाहिए। आयोग ने राज्य सरकार से यह भी कहा कि वह लापता महिलाओं और लड़कियों के मामलों को गंभीरता से ले और उन्हें ढूंढने के लिए प्रभावी कदम उठाए।

Aaj Tak

भोपाल में 6 साल की बच्ची के लापता होने पर NHRC सख्त, MP सरकार और डीजीपी को नोटिस जारी

NHRC ने बताया कि यह सिर्फ एक लापता होने का मामला नहीं है, बल्कि मध्य प्रदेश पुलिस के आंकड़ों के अनुसार पिछले तीन साल में राज्य में 3400 से अधिक महिलाएं और लड़कियां लापता हुई हैं।

<https://www.aajtak.in/madhya-pradesh/story/nhrc-notices-to-mp-govt-and-dgp-over-police-inaction-in-finding-girl-who-went-missing-from-bhopal-lcln-dskc-2231133-2025-05-02>

aajtak.in भोपाल , 02 मई 2025, (अपडेटेड 02 मई 2025, 6:50 PM IST)

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मध्य प्रदेश सरकार और राज्य के पुलिस महानिदेशक (DGP) को नोटिस जारी करते हुए भोपाल में एक 6 साल की बच्ची के लापता होने के मामले में जवाब मांगा है। बच्ची के गायब होने के 18 दिन बाद भी पुलिस कोई ठोस सुराग नहीं ढूंढ पाई है, जिसके बाद आयोग ने यह कदम उठाया है। एनएचआरसी ने इस मामले को मानवाधिकारों के उल्लंघन का गंभीर मुद्दा करार दिया है।

एनएचआरसी ने एक बयान जारी कर कहा कि उसने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें भोपाल के कोह-ए-फिजा इलाके में एक अंडरब्रिज से बच्ची के लापता होने की बात सामने आई थी।

रिपोर्ट के मुताबिक, बच्ची के गायब होने के 18 दिन बाद भी पुलिस के पास इस मामले में कोई जवाब नहीं है। आयोग ने बताया कि यह सिर्फ एक लापता होने का मामला नहीं है, बल्कि मध्य प्रदेश पुलिस के आंकड़ों के अनुसार, पिछले तीन साल में राज्य में 3400 से अधिक महिलाएं और लड़कियां लापता हुई हैं।

सम्बंधित खबरें

आयोग ने अपनी चिंता जाहिर करते हुए कहा कि राज्य में सीसीटीवी नेटवर्क ठीक से काम नहीं कर रहे हैं, त्वरित प्रतिक्रिया दल (क्रिक रिस्पॉन्स टीम) कार्रवाई में निष्क्रिय हैं और विभिन्न पुलिस इकाइयों के बीच समन्वय की कमी है। इसके अलावा, लापता लड़कियों को बचाने और उनके पुनर्वास के लिए पिछले साल शुरू किए गए 'ऑपरेशन मुस्कान' अभियान का भी कोई ठोस परिणाम नहीं दिखा है, जैसा कि 25 अप्रैल को प्रकाशित एक मीडिया रिपोर्ट में दावा किया गया था।

बयान के अनुसार, लापता बच्ची की मां बेघर है और उसके आठ बच्चे हैं। उसने अपनी बेटी के लापता होने में एक रिश्तेदार की संलिप्तता का संदेह जताया है, लेकिन उसका आरोप है कि पुलिस निष्पक्ष जांच नहीं कर रही है। इस मामले में अब तक किसी की गिरफ्तारी भी नहीं हुई है।

एनएचआरसी ने इस मामले को गंभीरता से लेते हुए मध्य प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट पेश करने का निर्देश दिया है। आयोग ने कहा कि यदि मीडिया रिपोर्ट की सामग्री सत्य है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है, जिस पर तत्काल कार्रवाई की जरूरत है।

Janta se Rishta

NHRC ने केरल की जेलों में बुनियादी ढांचे की कमी पर स्वतः संज्ञान लिया

<https://jantaserishta.com/local/kerala/nhrc-takes-suo-motu-cognizance-of-lack-of-infrastructure-in-kerala-prisons-3989462>

Gulabi Jagat2 May 2025 3:00 PM

New Delhi: राष्ट्रीय मानवाधिकार (एनएचआरसी), भारत ने एक प्रेस विज्ञप्ति के अनुसार , केरल की जेलों में कैदियों को शिक्षा प्रदान करने के लिए बुनियादी ढांचे और जनशक्ति की अनुपलब्धता को उजागर करने वाली एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। कथित तौर पर, गंभीर अपराधों के दोषी सहित कैदियों की बढ़ती संख्या नियमित या ऑनलाइन शैक्षिक पाठ्यक्रमों में दाखिला लेकर अपने जीवन को बदलने का विकल्प चुन रही है। हालांकि, अधिकारी उनके प्रयासों का समर्थन करने के लिए संघर्ष कर रहे हैं। आयोग ने देखा है कि समाचार रिपोर्ट की सामग्री, यदि सच है, तो उन कैदियों के मानवाधिकारों के उल्लंघन का मुद्दा उठाती है जो शैक्षिक कार्यक्रम/पाठ्यक्रमों को आगे बढ़ाना चाहते हैं। इसलिए, आयोग ने केरल सरकार के कारागार महानिदेशक को एक नोटिस जारी कर चार सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। 25 अप्रैल 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, केरल जेल अधिकारियों को स्टाफ की भारी कमी, समर्पित उपकरणों की कमी और ऑनलाइन पढ़ाई करने के इच्छुक कैदियों के लिए सुरक्षित इंटरनेट कनेक्शन की कमी का सामना करना पड़ रहा है। कथित तौर पर, यह सुनिश्चित करने के लिए कोई निगरानी प्रणाली नहीं है कि कैदी इंटरनेट का उपयोग केवल शैक्षिक उद्देश्यों के लिए करें।

एक और चुनौती यह है कि कुछ खतरनाक अपराधी भी जेल से बाहर यात्रा की सुविधा के लिए अंतरिम रिहाई पाने के लिए एक कुटिल रणनीति के रूप में नियमित पाठ्यक्रम के लिए आवेदन करने की कोशिश कर रहे हैं। गुरुवार को, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया कि 18 दिनों के बाद भी मध्य प्रदेश के भोपाल के कोह-ए-फिजा इलाके में एक अंडर-ब्रिज से लापता छह साल की बच्ची के मामले में कोई सफलता नहीं मिली है।

एक आधिकारिक विज्ञप्ति के अनुसार, आयोग ने मध्य प्रदेश के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट के अनुसार, लापता बच्ची की माँ, जो आठ बच्चों की माँ है, को अपनी बेटी के लापता होने में उसके एक रिश्तेदार की संलिप्तता का संदेह है। लेकिन पुलिस निष्पक्ष जांच नहीं कर रही है और इस मामले में अभी तक कोई गिरफ्तारी नहीं हुई है, विज्ञप्ति में कहा गया है।

Pragatiwadi

NHRC Flags Safety Concerns After Another Nepali Student Dies in Bhubaneswar Private University Hostel

<https://pragativadi.com/nhrc-flags-safety-concerns-after-another-nepali-student-dies-in-bhubaneswar-private-university-hostel/>

by Ananya Pattnaik | May 2, 2025

Reading Time: 2 mins read

In a deeply troubling development, a second Nepali student has reportedly died by suicide at KIIT University in Bhubaneswar, reigniting concerns over student safety and institutional accountability.

Priyank Kanoongo, a member of the National Human Rights Commission (NHRC), expressed concern on social media platform 'X' after the death of the student, identified as 1st-year B.Tech student Prisha Saha from Birgunj, Nepal. Her body was reportedly found hanging in her hostel room on Thursday night.

"Yesterday, another Nepali girl student of Odisha's KIIT University committed suicide," Kanoongo wrote, adding that the NHRC had already investigated a similar incident just weeks ago and issued recommendations to the university, pointing out lapses in safety protocols.

However, those recommendations were stayed by the Orissa High Court after the university challenged the Commission's findings.

The earlier case, dating back to February 16, 2025, involved the death of 20-year-old Nepali student Prakriti Lamsal, also found dead in her hostel room. The NHRC's probe into that case highlighted procedural failures and prompted widespread outrage after allegations surfaced that university authorities mistreated the deceased's peers.

Now, with another life lost under eerily similar circumstances, the NHRC has decided to take official cognizance once again. The recurrence has sparked renewed debate over the security and mental health support systems available to international students in Indian institutions.

KIIT University, in an official tweet, stated, "We deeply mourn the untimely demise of our beloved student, Ms. Prisha Sah... All senior functionaries expressed their heartfelt condolences and stand with her family and friends."

As the investigation unfolds, public demand grows for more transparent and effective safety protocols on university campuses — especially those housing students from abroad.

Tathya

NHRC Scanner On KIIT

<https://tathya.in/nhrc-scanner-on-kiit/>

By Tathya Correspondent - May 2, 2025

Bhubaneswar: The alleged suicidal death of a Nepalese female student in KIIT on last evening reached at National Human Rights Commission (NHRC) within 24 hours.

The NHRC has received a complaint about the incident and registered a case in this regard. However, hearing has not conducted yet.

NHRC member Priyank Kanoongo, in a post on social media platform 'X' said, "Yesterday, another Nepali girl student of Odisha's KIIT University committed suicide. In a similar incident last month, the NHRC investigated and issued its recommendations, pointing to procedural lapses in ensuring the safety of students,"

However, the University approached the Orissa High Court and the Court stayed the recommendations of the Commission. "We are taking cognizance of the recent incident," he added.

Similarly, the Ministry of External Affairs (MEA) has also expressed deep sorrow over the tragic death of a Nepali student at KIIT University here.

"We are deeply saddened by the tragic demise of a Nepali student of KIIT University, Bhubaneswar. We extend our heartfelt condolences to the bereaved family during this difficult time," the MEA said.

Offering heartfelt condolences to the bereaved family, the MEA stated it has been in constant communication with the Odisha State Government since the incident came to light.

It further said that the State Government has extended full support to the family, and a thorough investigation is currently being carried out by the Odisha Police.

"Government of India takes the safety, security and well-being of all international students very seriously. We remain in close contact with the Nepali authorities, the Odisha State Government as well as KIIT management to ensure real-time communication and coordination in this matter," the MEA said.

Nepal's Ambassador Dr. Shankar P. Sharma has requested Chief Minister and the Chief Secretary to ensure a thorough investigation into the incident, according to an official statement.

"The incident of Prisa Sah, a Nepali student studying at Kalinga Institute of Industrial Technology (KIIT) University in Odisha, India, being found dead in her hostel room has left us deeply saddened. I pray for the eternal peace of Prisa's soul and express my

deepest condolences to her family at this sad hour,” Nepal’s Foreign Minister Arzu Rana Deuba said in a post on X.

Commenting on the incident, Law Minister Prithviraj Harichandan said that legal procedures have begun with police officials initiating investigation into the death of the student.

“Action will be taken only after preliminary investigation,” he said.

Similarly, Revenue and Disaster Minister Suresh Pujari termed the incident as unfortunate and said, “Youngsters are being driven toward suicide, which is a matter of concern. The Odisha government is seriously reviewing the incident.”

The body of the BTech computer science student, Prisa Sah, was recovered from her hostel room at Kalinga Institute of Industrial Technology (KIIT) last evening.

The incident comes barely two-and-a-half months after Prakriti Lamsal, another Nepalese student of the same institute, died by suicide on February 16.

The death of the Nepalese student in February had triggered protests after reports suggested that the victim was allegedly blackmailed, and she ended her life for not getting justice from the private university authorities.

There was an outcry on the KIIT campus as the institute authorities, with the help of staffers and security personnel, had allegedly assaulted Nepalese students who demanded justice for the deceased.